

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (Hqs)
TIS HAZARI COURT, DELHI

NOTIFICATION ON E-FILING OF CASES

It is for the information of all Lawyers and General Public that a new version of e-Filing software i.e. e-Filing 3.0 shall be made operational at Delhi District Courts w.e.f. 01.11.2023 on a new URL: <https://filing.ecourts.gov.in>

The current e-Filing services at URL: <https://efiling-dl.ecourts.gov.in> shall be shut down w.e.f. 24.10.2023 midnight for the purpose of migration to a newer version i.e. e-Filing 3.0. The e-Filing will resume at a new URL: <https://filing.ecourts.gov.in> on 01.11.2023 at 11:00 AM, thus it is advised to all the stakeholders to clear all pendency lying as **Draft/Defective** in the Dashboard of existing e-Filing portal and submit the same well before 24.10.2023 as such cases shall not be migrated to e-Filing 3.0.

During 25.10.2023 to 31.10.2023, in terms of "eFiling Rules of the High Court of Delhi 2021", all filings will be done physically at the respective Filing Counters of the concerned districts at all Delhi District Courts. However, if due to any technical or circumstantial glitch, the e-Filing 3.0 is not made operational on 01.11.2023, the same shall be notified separately.

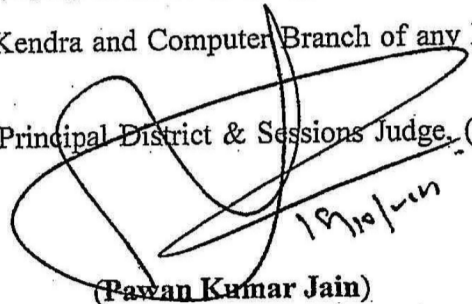
Legends:

Last date of current version of e-Filing (https://efiling-dl.ecourts.gov.in/)	24.10.2023 at 11:59 PM
Duration of Physical Filing	25.10.2023 to 31.10.2023 (Office hours)
Start date of new version of e-Filing	01.11.2023 at 11:00 AM
URL of new e-Filing portal to tentatively start on 01.11.2023 at 11:00 AM	https://filing.ecourts.gov.in

User manual & video tutorials regarding e-Filing Version 3.0 are available on e-Filing Portal of e-Committee, Supreme Court of India i.e. <https://filing.ecourts.gov.in>.

For any assistance, please contact e-Sewa Kendra and Computer Branch of any Delhi District Courts.

This issues with the prior approval of Ld. Principal District & Sessions Judge, (Hqs) Tis Hazari Court, Delhi.


19/10/23

(Pawan Kumar Jain)
Chairman(I.T. & Digitization)/
Centralized Computer Committee
Tis Hazari Court, Delhi

Copy forwarded for information and necessary actions to:

1. The Worthy Registrar General, Hon'ble High Court of Delhi, New Delhi
2. All the Ld. Principal District & Sessions Judge, Delhi/New Delhi with a request to disseminate the information on the respective websites, affix on the prominent places/notice boards and also share with respective Bar Association.
3. Ld. Principal District & Sessions Judge – Cum - Special Judge (PC ACT/CBI), RACC, New Delhi with a request to disseminate the information by affixing the same on the prominent places/notice boards.
4. All the Ld. Principal Judge-Family Courts, Delhi/New Delhi.
5. All the Ld. Officer In-Charge- Computer, Delhi/New Delhi.
6. All the Ld. Officer In-Charge- Filing Branch, Delhi/New Delhi.
7. All the Ld. Officer In-Charge- Filing Branch, Family Courts, Delhi/New Delhi.
8. Ld. CPC, Hon'ble High Court of Delhi, New Delhi.
9. All the Ld. Chief Metropolitan Magistrates, Delhi/New Delhi.
10. All the Ld. Senior Civil Judges, Delhi/New Delhi.
11. Ps. to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Court Delhi.
12. Hony. Secretary, Delhi High Court Bar Association, New Delhi.
13. Hony. Secretary, Delhi Bar Association. Tis Hazari Courts, Shahdara Bar Association, Karkardooma Courts, Saket Bar Association, Saket Court Complex, New Delhi Bar Association, Paliala House Courts, Dwarka Bar Association, Dwarka Courts and Rohini Bar Association, Rohini Courts to upload the same on your website and also affix it on notice boards and prominent places for dissemination at large.
14. The dealing Assistant, Layer seat, THC for uploading.
15. The Dealing assistant, Website Committee, THC, with the direction to upload on website.
16. Concerned file

19/10/2023
Chairman (I.T. & Digitization)/
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